

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Excise Appeal No. 1757 of 2010

(Arising out of Order-in-Appeal No. 29/CE/DLH/2010 dated 08.02.2010 passed by the Commissioner of Central Excise (Appeals), Delhi)

DATE OF HEARING : 29.06.2017

DATE OF DECISION : 29.06.2017

M/s Electro Plast & Chemical Indus.		Appellants (Rep by NONE)
VERSUS		
CCE, Delhi		Respondent (Rep. by Sh. M.R. Sharma, DR)

**CORAM : HON'BLE MR. JUSTICE (DR.) SATISH CHANDRA, PRESIDENT
HON'BLE MR. V. PADMANABHAN, MEMBER (TECHNICAL)**

FINAL ORDER NO. 54515/2017

PER JUSTICE (Dr.) SATISH CHANDRA :

Neither anybody appeared on behalf of the assessee-Appellants nor any adjournment application is filed. Shri M.R. Sharma, learned DR, appeared for the Respondent-Revenue.

2. It may be mentioned that as per the maxim *VIGILANTIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT*, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeal is dismissed for default.

(Dictated & pronounced in the open court)

**(V. PADMANABHAN)
MEMBER (TECHNICAL)**

**(JUSTICE Dr. SATISH CHANDRA)
PRESIDENT**